

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5639 OF 2018

(Arising out of S.L.P. (C) No. 13047 OF 2018)

ANAND PARASRAMPURIA

Appellant(s)

VERSUS

J. J. PLASTALLOY PVT. LTD.

Respondent(s)

O R D E R

Heard learned Counsel appearing for the appellant.

Application seeking exemption from filing Certified Copy of the impugned order is allowed.

Leave granted.

A Petition under Section 9 of the Insolvency and Bankruptcy Code, 2016 has been admitted by the National Company Law Tribunal, Bench III, New Delhi on 09.02.2018. Since that date, by way of a Compromise Deed dated 21.02.2018, the matter has been settled between the parties.

A copy of the Compromise Deed dated 21.02.2018 executed between the parties is made part of the record of this Court, and by using our powers under Article 142 of the Constitution of India, we set aside the impugned order dated 09.02.2018 passed by the National Company Law Tribunal, Bench III, New Delhi.

Accordingly, the appeal is allowed.

Pending application filed in the matter also stands disposed of.

..... J.
(ROHINTON FALI NARIMAN)

.....
(ABHAY MANOHAR SAPRE)

New Delhi;
May 17, 2018.

ITEM NO.59

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13047/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in CPIB No. 568/2017 passed by the National Company Law Tribunal, Bench-III, New Delhi)

ANAND PARASRAMPURIA

Petitioner(s)

VERSUS

J. J. PLASTALLOY PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.72803/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72802/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 17-05-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Susshil Daga, Adv.
Mr. Anurag Kalavatiya, Adv.
Mr. Pallav Mongia, AOR
Mr. Pankaj Singh, Adv.
Mr. S.S. Bhaduri, Adv.

For Respondent(s) Ms. Pritha Srikumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is allowed in terms of the signed order.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)